

In the Central Administrative Tribunal

Principal Bench: New Delhi

(A)

OA No.1524/92

Date of decision: 29.03.1993.

Shri Jugal Kishore & Others

...Applicants

Versus

Union of India & Others

...Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman (J)

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the applicants

Shri H.P. Chakravorty,
Counsel.

For the respondents

Shri H.K. Gangwani, Counsel.

Judgement (Oral)

(Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman (J))

These are 11 applicants before us. Their common prayer is that the respondents be directed to regularise them as skilled artisans.

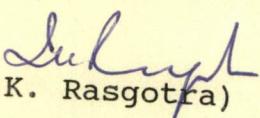
2. A counter-affidavit has been filed by the respondents and the parties have been heard.

3. It is stated at the Bar that the applicants No.6-11 have been considered for regularisation and have been regularised. The learned counsel for the applicants stated that this Application is now confined to applicants No.1-5. It is averred that the applicants have sent representations, copy of two such

-2-

representations have been shown to us bearing the endorsement of some authority. However, in the reply filed it is asserted that no representation was ever received by the respondents. Be that as it may, the applicants No.1-5 are permitted to send a fresh representation to the appropriate authority. If that is done within a period of two weeks from today, the authority concerned shall consider and dispose of the representation with a speaking order in accordance with law, taking into account the contents of paragraph 2007 of the Indian Railway Establishment Manual as well as the contents of Annexure A-1 to the Application which deals with the subject of "Decasualisation of Casual Labour instructions to be followed". The authority concerned shall examine the case of each of the applicants and thereafter give a decision. The orders shall be passed within a period of six weeks from the date of receipt of a certified copy of this order alongwith a copy of the representation.

4. With the directions this Application is disposed of finally without any order as to costs.
5. Let a copy of this order be furnished to the learned counsel for the applicants.


(I.K. Rasgotra)
Member (A)


(S.K. Dhaon)
Vice-Chairman

san.